

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB)-80(ND)/2018**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018.**

**NAME OF THE COMPANY: Action Construction Equipment Ltd. Vs. VK Aggarwal & Company Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

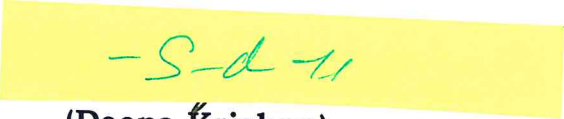
For the Petitioner (s): Counsel for the Petitioner

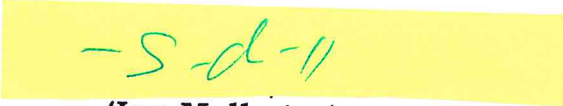
For the Respondent (s): None

**ORDER**

Notice in terms of the previous order has not been effected on the Respondent.

Let fresh notice be served on the Respondent by all modes including through the process of the Bench. Notice be also effected on the Corporate Debtor through its Directors as well for 13<sup>th</sup> February, 2018. Affidavit of service be filed.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**